

reviewed upon expiry of the one year period.

(c) It is understood that the insured pension is no longer in the employment of M/s J.B. Plastics.

(d) There is no provision in the Employees' State Insurance Act 1948 to ensure re-employment in such cases.

### Deaths due to Clashes

6959. SHRI B. K. NAIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons, State-wise, who lost their lives during January 1980 to February end 1981 as a result of clashes between political parties, trade unions and student organisations and that of individual victims of fatal attacks of such groups; and

(b) the details regarding such clashes and attacks including places of occurrence, dates and number of deaths and also the parties and organisations concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to information furnished by the Government of Haryana one person lost his life as a result of clashes during period specified. The Governments of Himachal Pradesh and Nagaland and U.T. Administrations of Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra & Nagar Haveli, Mizoram and Pondicherry have not reported any death during the period as a result of clashes mentioned. The information in respect of the other States & U.T. Administrations is being collected and will be placed on the table of the Lok Sabha.

(b) One pro-Management worker of Bhami Prints, Faridabad, fired at some unionist worker on 19-5-1980. One Kanchan, who was hit, died in the Hospital.

### Threats to Employees of C. P. Fund Commissioner Office

6960. SHRI R. P. SARANGI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a handful number of staff members who do not represent any recognised body of employees in the Office of the Central Provident Fund Commissioner are regularly issuing threats and harassing the loyal staff members by threat of agitations thereby encouraging the staff members against discipline and devotion of duty;

(b) whether it is a fact that such activities are demoralising the officers and staff of Head quarters office and some of the officers, staff members and the union have requested the Central Commissioner for protection and suitable action against such elements;

(c) if so, whether Government propose to take suitable action to set right these miscreant staff in the interest of normal functioning of headquarters office; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) The Provident Fund authorities have intimated that there are at present two staff Unions in the Central Provident Fund Commissioner's office namely (i) Central Provident Fund Employees Union (Regd.) and Central Provident Fund Staff Association (Regd.). The latter submitted on 28-2-81, a charter of 12 demands indicating therein that if the demands were not settled by 15-3-1981, the Association would take recourse to agitational programme. Accordingly the Association conducted lunch hour demonstrations in the Sri Ram Centre building of the Central Office from 23-3-81 thereafter at Mayur Bhawan from 26-3-81 onward followed by a

hunger strike by the General Secretary for 48 hours w.e.f. 31-3-1981 at 9.30 AM.

(b) No, Sir

(c) and (d). Necessary action as and when required under EPF Staff (Classification, Control and Appeal) Rules, will be taken against those who are found to have violated the Conduct Rules.

#### Retrofitment of Centurian Tanks

6981. SHRI JYOTIRMOY BOSU:  
SHRI HARIKESH BAIJA-  
DUR:

Will the Minister of DEFENCE be pleased to state:

(a) the reasons why the Centurian Tanks are considered obsolete, when after modifications and retrofitment with the 105 mm gun, gear box, diesel engine, transistorised gun as control and night vision device, device being produced in India for the Vijayanta Tank, and the laser range finder would make them comparably superior to in some respects over tanks now being imported;

(b) whether Ministry has carried out a cost-benefit analysis between the modernisation and retrofitment of existing Indian tanks and the import tanks offered to us taking the various proposals for such retrofitment into accounting; and

(c) if so, what are the main findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) The feasibility of modernisation of Centurian tanks which were introduced in service during 1955-56 was examined in depth in 1972 when these tanks were already approaching obsolescence and it was found that the chassis and main components had already started showing signs of ageing. It was reported at that time that the cost of modernisation of Centurian tank would be much more than the cost of new tank available

from East European countries. Besides the supply of spare parts for the maintenance of items not covered by modernisation was considered uncertain. Thus on cost and operational considerations, modernisation of World War II vintage Centurian tanks was not considered to be a sound proposition at that time. A subsequent proposal from M/s. Vickers of U. K. to refurbish the Centurian tanks was again examined in 1978 and this proposal was also rejected on similar grounds. The question whether Centurian tanks could be put to any profitable use by the Army is under fresh examination.

(b) and (c). Government are considering such improvements as are feasible and cost effective to improve the fighting potential and survivability in the battle-field environment of Vijayanta Tanks. Government are also considering various proposals for induction into service of a modern battle tank which could be the contemporary tank of the 1980s and 1990s. In such matters Govt. take a decision taking all factors into consideration in the best interests of the nation. It would not be in the interest of national security to disclose further details.

दिल्ली नगर निगम की आयुर्वेदिक फार्मसी पर लागू होने वाले कर्मचारी राज्य बीमा तथा श्रमिकों संबंधी अधिनियम ।

6952. श्री चन्द्रपाल शैलानी : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि कर्मचारी राज्य बीमा अधिनियम, 1948 ; कारखाना अधिनियम, 1948 तथा औद्योगिक विवाद अधिनियम, 1947, दिल्ली नगर निगम की निगम बोध घाट स्थित आयुर्वेदिक फार्मसी के परिसर पर भी लागू होते हैं जहां आयुर्वेदिक औषधी तैयार की जाती है ?

श्रम संचालय में राज्य मंत्री (श्री श्री राम बुलारी सिन्हा) : यह सूचित किया गया है कि तीनों अधिनियम प्रतिष्ठान को लागू हैं ।